

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHIV SAI METAL
PRODUCTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shiv Sai Metal Products Private Limited
2.	Date of incorporation of corporate debtor	24 th April 2012
3.	Authority under which corporate debtor is incorporated / registered	ROC- Patna
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31908BR2012PTC018540
5.	Address of the registered office and principal office (if any) of corporate debtor	M/S Shiv Sai Metal Pvt Ltd, Maner, Patna, Bihar 801108
6.	Insolvency commencement date in respect of corporate debtor	27 th April 2022
7.	Estimated date of closure of insolvency resolution process	24 th October 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700001 Email – cirp.ssm@gmail.com
11.	Last date for submission of claims	11 th May 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shiv Sai Metal Products Private Limited** on 27th April 2022.

The creditors of **Shiv Sai Metal Products Private Limited**, are hereby called upon to submit their claims with proof on or before 11th May 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Aditya K Tibrewal

Date: 30/04/2022

Place: Kolkata

Aditya Kumar Tibrewal

Interim Resolution Professional

IBBI/IPA-001/IP-P00743/2017-2018/11249

MANDATE DOCUMENT BY CURRICULUM REVISION PANEL

Don't wait, act now to fix learning loss: Govt panel

SOURAV ROY BARMAN
NEW DELHI, APRIL 29

THE STATES and the Centre "must act urgently" to address the "huge learning loss" among students due to the interruptions in regular teaching and learning caused by the pandemic over the last two years, a high-powered committee set up to revise the country's school curriculum has advised.

The committee, led by Princeton University professor Manjiv Bhargava, has observed that authorities need to wait for the completion of curriculum revision exercises to help students make learning recoveries.

The observations are part of a "mandate document" released Friday by Education Minister Dharmendra Pradhan in Bengaluru. The mandate document will act as a guidebook for the experts working on revising the National Curriculum Framework (NCF) for which a deadline of December 2022 has been set.

"The pandemic has driven a huge 'learning loss' amongst the vast majority of our children, and

EXPLAINED

A guide for revision

THE MANDATE document will guide the development of the new National Curriculum Framework (NCF). Its objective is primarily to provide direction to the groups of experts from varied backgrounds working on revising the NCF across the country.

the States and the Centre must act urgently and with great focus to recover this lost learning over the next 12 months," the document reads. "This mandate document... encourages the development of teaching-learning materials, training programs, and all other relevant initiatives for the effective implementation of such priorities. These need not wait or be held back for the development of the NCF."

The document also says: "Even if a teacher's personal val-

ues are different, she/he must only practise constitutional values while in the school."

The mandate group has set February 28, 2023, as the deadline for the revision of syllabi based on the new NCF. And by October 30, 2023, NCERT books based on the new syllabi should be ready, they have recommended.

The "key deliverables" of the new curriculum, according to the mandate group, will be the development of foundational literacy and numeracy among students by class III, "constitutional values including gender equality", "rootedness and pride in India", "a sense of service or seva to others in need", and scientific temper, among others.

At the release of the document, Pradhan said the revised NCF will be an instrument to "decolonise our education system". "After 1947, we have adopted a methodology on our learning, teaching, and testing the method was imposed by a set of people who are supposed to rule us. Let us decolonise our education system," he said.

FULL REPORT ON
www.indianexpress.com

Jaishankar in Bhutan: Our bond emotional, built on concern for each other

PRESS REPORT OF INDIA
THIMPHU, APRIL 29

THE INDIA-BHUTAN relationship is based on the common bond for each other's welfare and interests, External Affairs Minister S Jaishankar said Friday in Thimphu, asserting that New Delhi's development cooperation paradigm with the Himalayan nation is prompted by moral principles and emotional bonds.

Jaishankar, who is in Thimphu on an official visit at the invitation of his Bhutanese counterpart, Prime Minister Lotay Tshering, said Bhutan is a first high-level foreign visitor since the onset of the pandemic. He met the country's top leadership, including King Jigme Khesar Namgyel Wangchuk and Prime Minister Lyonchen Lotay Tshering.

At a hand-over ceremony for a consignment of medical supplies, the minister said: "Our relationship is prompted by a genuine concern for each other's welfare and interests. India's development cooperation paradigm is unique, prompted as much by economic impulse as by moral principles and emotional bonds."

Police exam scam: Fugitive school owner, two teachers among 5 held

EXPRESS NEWS SERVICE
BENGALURU, APRIL 29

FORMER PRESIDENT of the BJP's Kalaburagi district women's unit Divya Hagargi, an accused in the police sub-inspector recruitment exam scam, was among the five people arrested by the Karnataka Police's Crime Investigation Department (CID) from Solapur in Maharashtra on Friday night.

Two of those arrested — Archana Sand Sunda — were investigators of Hagargi's school, one of the exam centres, while the remaining two, including a businessman from Maharashtra, were held for sheltering them.

Hagargi, 41, the owner-principal of the Jyana Jyoti English School in Kalaburagi, is accused of facilitating large-scale cheating in the police recruitment exam conducted on October 3, 2021, at the school that was one of the centres.

The CID had obtained an arrest warrant for Hagargi and three teachers from the school on April 19.

The Karnataka government has withdrawn the PSI exam results and announced that re-examination will be conducted soon. Home Minister Araga Janardhana Friday said malpractices took place in more than one centre. He said: "We will reduce the number of centres and install new jammer."

BIHAR COMBINED ENTRANCE COMPETITIVE EXAMINATION BOARD

L.A.S. Association Building, Near Patna Airport, Patna-14

UNDER GRADUATE MEDICAL ADMISSION COUNSELLING (UGMAC)-2021 for BDS in Govt. Dental Colleges and Private Dental Colleges of Bihar

Adv. No. BCECEB/UGMAC-2021/27 Dated 29.04.2022

Important Notice for 2nd Round MOP-UP Counselling [BDS Course]

In the light of ADG (ME), New Delhi Letter No. F.No. U-1101/18-2021-MEC dated 28.04.2022 the last date of admission in BDS Course during the period of Registration and submission of Application form has been extended up to 15.05.2022 for the academic session 2021. Fresh Online Registration and submission of Application form are invited from such qualified, eligible & interested NEET/UG-2021 candidates for appearing in the 2nd round offline MOP-UP Counselling Under Graduate Medical Admission Counselling (UGMAC)-2021, who are not admitted in any Medical / Dental Colleges of India, on the vacant seats of Government/ Private Dental Colleges of Bihar after admission on the basis of UGMAC-2021 Online MOP-UP counselling held from 05.04.2022 to 10.04.2022.

2. Second Round MOP-UP Counselling will be conducted Offline at BCECEB, IAS Bhawan, Near Patna Airport, Patna-800014.

3. Eligibility criteria and instructions and other details are available in the prospectus of UGMAC-2021 which can be downloaded from the Board's website bceceboard.bihar.gov.in. If an off mark for admission in BDS Course during the period of Registration and submission of Application form by apex body / DCU / MCC, those candidates shall also be eligible for Registration / Submission of Application form for this 2nd round MOP-UP Counselling.

4. Those candidate who are admitted in any Govt./ Pvt. Medical / Dental College of India are not eligible for 2nd Round MOP-UP Counselling.

5. Seat Matrix of vacancies after completion of 1st Round MOP-UP Counselling will be available on Board's website from 02.05.2022. If any further vacancies arise, the Seat matrix of indicated vacancies shall be updated on the Board's website on 10.05.2022 (10:00 A.M.) before starting of 2nd Round MOP-UP Counselling. The details of programme / process / fee etc. has been uploaded on the Board's website: bceceboard.bihar.gov.in vide adv. No. BCECEB/UGMAC-2021/26 Dated 29.04.2022.

6. The concerned candidates are requested to download the details and go through it and complete the process accordingly as per the details of above advertisement for attending the 2nd round MOP-UP Counselling.

Controller of Examination

High Commission of the Republic of Zambia
Expression of Interest for Shortlisting of Contractors for Construction of the New High Commission of the Republic of Zambia
Expression of Interest is invited for invited parties may download IDO document with the details of the project on the website www.zimco.gov.zm or in Filed in IDO document as per instruction should be submitted on or before 10 May by 3:00 PM on the address given below.

The High Commissioner, High Commission of the Republic of Zambia, 7 Floor, Mangi, Vihar Vihar New Delhi-110057

PUBLIC ANNOUNCEMENT
(Under Regulation of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Debtors and Liquidation of Debtors) Regulations, 2016)
FOR THE ATTENDANCE OF THE CREDITORS OF SHIV SAI METAL PRODUCTS PRIVATE LIMITED

PRIVATE LIMITED
1. Name of corporate debtor: Shiv Sai Metal Products Private Limited
2. Date of incorporation of corporate debtor: 24/04/2012
3. Authority under which corporate debtor is incorporated / registered: ROC Patna
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U51909NP2012PC013540
5. Address of the registered office and principal office (if any) of corporate debtor: M/S Shiv Sai Metal Pvt Ltd, Mauva, Patna, Bihar-801108
6. Insolvency commencement date in respect of corporate debtor: 27/04/2022
7. Estimated date of completion of insolvency resolution process: 24/08/2022
8. Name and registration number of the insolvency resolution professional acting as interim resolution professional: Aditya Kumar Thiruvai
9. Address and e-mail of the interim resolution professional: 88B/101, P-2, P-3, P-4, P-5, P-6, P-7, P-8, P-9, P-10, P-11, P-12, P-13, P-14, P-15, P-16, P-17, P-18, P-19, P-20, P-21, P-22, P-23, P-24, P-25, P-26, P-27, P-28, P-29, P-30, P-31, P-32, P-33, P-34, P-35, P-36, P-37, P-38, P-39, P-40, P-41, P-42, P-43, P-44, P-45, P-46, P-47, P-48, P-49, P-50, P-51, P-52, P-53, P-54, P-55, P-56, P-57, P-58, P-59, P-60, P-61, P-62, P-63, P-64, P-65, P-66, P-67, P-68, P-69, P-70, P-71, P-72, P-73, P-74, P-75, P-76, P-77, P-78, P-79, P-80, P-81, P-82, P-83, P-84, P-85, P-86, P-87, P-88, P-89, P-90, P-91, P-92, P-93, P-94, P-95, P-96, P-97, P-98, P-99, P-100, P-101, P-102, P-103, P-104, P-105, P-106, P-107, P-108, P-109, P-110, P-111, P-112, P-113, P-114, P-115, P-116, P-117, P-118, P-119, P-120, P-121, P-122, P-123, P-124, P-125, P-126, P-127, P-128, P-129, P-130, P-131, P-132, P-133, P-134, P-135, P-136, P-137, P-138, P-139, P-140, P-141, P-142, P-143, P-144, P-145, P-146, P-147, P-148, P-149, 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